

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 377 of 2020
IN THE MATTER OF:

Energy Properties Pvt. Ltd.

...Appellant

Versus

Jitendra Lohia

Resolution Professional

Of M/s Avani Towers Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Jayant Mehta, Mr. Ashish Choudhury, Mr. Dhruv S. and Mr. S.C. Das, Advocates.

**For Respondent: Ms. Varsha Banerjee, Advocate No. 3
Mr. Arjun Asthana, Advocate for RP.**

O R D E R

20.03.2020 Learned Counsel for the Appellant is present.

Learned Counsel for Resolution Professional submitted that due to 'Covid-19' there is general travel restrictions, hence Reply has not been filed.

He seeks further time to file Reply within two weeks. Prayer allowed.

Learned Counsel for Respondent No. 3 is present and submitted that he has filed reply.

List the Appeal 'For Admission (After Notice)' on **24th April, 2020.**

Interim order shall continue till next date of hearing.

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)